

## HARYANA VIDHAN SABHA

**REVISED LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 20<sup>TH</sup> JANUARY, 2020 AT IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.**

### **I. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri Ishwar Dayal Swami, former Union Minister of State.
2. Shri Het Ram, former Member of Parliament.
3. Shri Aswini Kumar, former Member of Parliament.
4. Shri Shamsher Singh Surjewala, former Minister of State.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. Others.

### **II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

### **III. MOTION UNDER RULE 15.**

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

### **IV. MOTION UNDER RULE 16.**

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

### **V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

1.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 <sup>st</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.





40.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 <sup>nd</sup> February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

74.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

91.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 <sup>nd</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

108.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

124.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

140.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

156.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 <sup>rd</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 <sup>st</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 <sup>st</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 <sup>nd</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.





207.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 9 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
209.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	A MINISTER	to lay on the Table the Labour and Employment Department Notification No. GSR. 82/P. A. 16/65/S. 27/66, dated the 20 <sup>th</sup> April, 1966, as required under section 27(3) of the Punjab Labour Welfare Fund Act, 1965.
214.	A MINISTER	to lay on the Table the Health Department Notification No. S.O. 38/C.A. 23/2010/S. 54/2018, dated the 13 <sup>th</sup> July, 2018, as required under section 55 of Haryana Clinical Establishments (Registration and Regulation) Act, 2010.
215.	A MINISTER	to lay on the Table the Health Department Notification No. S.O. 82/C.A.23/2010/S.54/2019, dated the 10 <sup>th</sup> December, 2019, as required under section 55 of Haryana Clinical Establishments (Registration and Regulation) Act, 2010.
216.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2015-2016, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
217.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2016-2017, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
218.	A MINISTER	to lay on the Table the Separate Audit Report of Haryana Labour Welfare Board for the period of 2007-08 to 2017-18, as required under section 19-A(3) of Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1984.
219.	A MINISTER	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2016-2017, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
220.	A MINISTER	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2017-2018, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
221.	A MINISTER	to lay on the Table the 43 <sup>rd</sup> Annual Report of Haryana Tourism Corporation Limited for the Year 2016 – 2017, as required under section 395 (b) of the Companies Act, 2013.

**VI. RESOLUTION REGARDING RATIFICATION OF THE CONSTITUTION  
(ONE HUNDRED AND TWENTY-SIXTH AMENDMENT) BILL, 2019.**

**A MINISTER to move**

**“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (d) of proviso to clause (2) of article 368, proposed to be made by the Constitution (One Hundred and Twenty-sixth Amendment) Bill, 2019, as passed by both the Houses of Parliament.”.**

**CHANDIGARH:  
THE 20<sup>TH</sup> JANUARY, 2020.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**